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Government of India  
Ministry of Finance  
(Department of Revenue)

**Notification No. 23 / 2010-Customs (N.T.)**

New Delhi, dated the 22<sup>nd</sup> March, 2010  
1 Chaitra, 1932 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs (Import and General), IGI Airport, New Delhi to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on;-

- (i) the Commissioner of Customs, Inland Container Depot, Tughlakabad;
- (ii) the Commissioner of Customs (Import), Nhava Sheva;
- (iii) the Commissioner of Customs (Import), New Custom House, Mumbai
- (iv) the Commissioner of Customs (Port-Import), Chennai
- (v) the Commissioner of Customs, Kolkata
- (vi) the Commissioner of Customs (Import), Air Cargo Complex, Mumbai

for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s Metro Impex, New Delhi and others, issued vide, DRI F.No. 23/48/2006-DZU, dated the 25<sup>th</sup> March, 2008, by the Additional Director General, Directorate General of Revenue Intelligence, Delhi Zonal Unit, New Delhi.

**[F.No. 437/06/2010-Cus.IV]**

(Navraj Goyal)

Under Secretary to the Government of India